

**Central Administrative Tribunal  
Ernakulam Bench**

OA No.180/00450/2019

Wednesday, this the 30<sup>th</sup> day of October, 2019.

**CORAM**

**Hon'ble Mr.E.K.Bharat Bhushan, Administrative Member  
Hon'ble Mr.Ashish Kalia, Judicial Member**

Smt.V.Sarada, aged 43 years,  
W/o C.Bhaskaran,  
Asst. Superintendent of Post Offices (HQ),  
O/o the Superintendent of Post Offices, Kasaragode-671 121.  
Residing at “Vellamthatta House”,  
Ravaneshwaram P.O., Near Bekal Fort,  
Kasaragode-671 316.

Applicant

(Advocate: Mr.Shafik M.Abdul Khadir)

**versus**

1. Union of India, represented by  
Director General Posts, Dak Bhavan,  
Sansad Marg, New Delhi-110 001.
2. The Director (Staff),  
O/o the Director General, Posts, Dak Bhavan,  
Sansad Marg, New Delhi-110 001.
3. The Chief Postmaster General,  
Kerala Circle, Trivandrum-695 033.

Respondents

(Advocate: Sri P.G.Jayan, ACGSC)

The OA having been heard on 30<sup>th</sup> October, 2019, this Tribunal delivered the following order on the same day:

**O R D E R (oral)****By E.K.Bharat Bhushan, Administrative Member**

Heard both sides.

The grievance of the applicant, raised on the last sitting through Sri Shafik M.A, was to the effect that no specific posting has been granted to her despite the fact that a part of her grievance has been redressed by assigning her to Kerala. It is seen that this alone remains as on date. Sri Shafik today mentioned that every other person listed in the posting order has been assigned specific posting except the applicant.

2. We are of the view that the OA can be closed by directing the respondents to give a specific posting to the applicant, as early as possible and in any case, within ten days from today.

3, OA stands closed. MA No.966/19 for direction is also closed, in view of the aforesaid direction.

**(Ashish Kalia)**  
**Judicial Member**

**(E.K.Bharat Bhushan)**  
**Administrative Member**

aa.

**Annexures filed by the applicant:**

Annexure A1: Copy of the order No.11-06/2018-SPG-II dated 5.4.2019 issued by the 2<sup>nd</sup> respondent.

Annexure A2: Copy of the memo No.STB/12011/2015-WR/Pt dated 11.9.2018 issued by the PMG, Western Region, Tamil Nadu.

Annexure A3: Copy of the letter No.Rectt/10-6/2012 dated 25.4.2012 issued by the Asst. Director (Staff).

Annexure A4: Copy of the order dated 18.12.2015 of this Tribunal in OA No.380/2012.

Annexure A5: Copy of the order No.9-34/2011-SPG dated 27.8.2012 issued by the ADG (SGP) of the 1<sup>st</sup> respondent.

Annexure A6: Copy of the notification No.9-34/2011-PG dated 14.6.2018 issued by the ADG of the 1<sup>st</sup> respondent.

Annexure A7: Copy of the judgment of the Hon'ble High Court dated 17.9.2018 in OP(CAT) No.323/2016.

Annexure A8: Copy of the order No.9-01/2018-SPG-II(I) dated 6.9.2018 issued by the respondents.

Annexure A9: Copy of the representation dated 12.9.2018 submitted by the applicant.

Annexure A10: Copy of the letter No.9-23/2014-SPG dated 23.3.2017 issued by the Director (Staff).

Annexure A11: Copy of the letter No.9-23/2014-SPG dated 18.5.2018. issued by the 2<sup>nd</sup> respondent.

Annexure A12: Copy of the representation dated 26.9.2018 submitted by the applicant.

Annexure A13: Copy of the order No.9-01/2018-SPG-II dated 28.9.2018 issued by the 2<sup>nd</sup> respondent.

Annexure A14: Copy of the order No.9-14/2019-SPG-II dated 20.3.2019 issued by the 2<sup>nd</sup> respondent.

Annexure A15: Copy of the order No.9-14/2018-SPG-II dated 22.5.2019 issued by the Director (Staff) of the 1<sup>st</sup> respondent.

Annexure A16: Copy of the order No.A-34013/03/2012-DE dated 1.4.2019 issued by the 2<sup>nd</sup> respondent.

**Annexure filed by respondents:**

Annexure R1: Copy of the order No.11-06/2018-SPG-II dated 6.8.2019.